

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-16(PB)/2017

IN THE MATTER OF:
Anil Mahindroo & Anr.

.... APPLICANT / PETITIONER

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr.
Dhruv Gupta, Advs. with Mr. Harish
Manchanda, Liquidator
Mr. Sugam Seth & Ms. Renuka Iyer, Advs. for
Earth United Consumer(s) Association

ORDER

IA-3787/2020:

The Applicant is directed to issue notice to the Respondent.

List the matter on 18.11.2020.

IA-4328/2020:-

Progress report filed by the liquidator along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands **disposed of**.

— Sd —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

— Sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)